

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (CIVIL) NO. 751 OF 2020

SABU STEEPHEN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

ORDER

After hearing the petitioner appearing in-person, we are of the view that the relief prayed in this petition can very well be espoused before the High Court invoking jurisdiction under Article 226 of the Constitution of India. However, the petitioner is at liberty to take recourse before the High Court.

In view of the above, this writ petition stands dismissed.

....., **J.**
[J.K. MAHESHWARI]

....., **J.**
[RAJESH BINDAL]

New Delhi;
July 15, 2024.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 751/2020

SABU STEEPHEN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 15-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. K. Parameshwar, Adv.
Mr. Mohan Prasad Gupta, Adv.
Mr. Ashok Kumar (b), Adv.
Mr. B.k.satija, Adv.
Dr. N. Visakamurthy, AOR

Mr. Amrish Kumar, AOR
Mr. Shashwat Anand, Adv.
Mr. Purnendu Bajpai, Adv.
Mr. Jitendra Kumar Tripathi, Adv.
Mr. Ishaan Sharma, Adv.

UPON hearing the petitioner-in-person
the Court made the following
O R D E R

After hearing the petitioner appearing in-person, we are of the view that the relief prayed in this petition can very well be espoused before the High Court invoking jurisdiction under Article 226 of the Constitution of India. However, the petitioner is at liberty to take recourse before the High Court.

In view of the above, this writ petition stands dismissed.

(NIDHI AHUJA)
AR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)

[Signed order is placed on the file.]